

(5)

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH
NEW DELHI.

D.A. No.62 of 1987.

Date of decision: July 27, 1992.

Shri Raj Kumar

...

Petitioner.

vs.

Union of India & Ors.

...

Respondents.

CORAM:

HON'BLE MR. JUSTICE V.S. MALIMATH, CHAIRMAN.

HON'BLE MR. I.K. RASGOTRA, MEMBER (A).

For the petitioner

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None.

For the respondents

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Mrs. Raj Kumari Chopra, Counsel.

JUDGMENT (ORAL)

(MR. JUSTICE V.S. MALIMATH, CHAIRMAN)

None appears for the petitioner. Mrs. Raj Kumari Chopra, counsel appears for the respondents. She placed before us Office Order No.2-41/87-Estt.(NG)/CGHS /11972-85 dated the 24th November, 1987 issued by the Government of India, Central Government Health Scheme, New Delhi to the effect that the petitioner is appointed to the post of L.D.C. on Regular basis w.e.f. 2.1.1978, i.e., the initial date of appointment as L.D.C. in the pre-revised pay scale of Rs.260-400 under the terms and conditions in force from time to time. In view of this order, we are satisfied that there is no subsisting grievance of the petitioner which needs to be investigated into these proceedings. Taking note of this, the petition has become unnecessary. It is accordingly disposed of. No costs.

I.K.Rasgotra
(I.K.RASGOTRA)
MEMBER (A)

V.S.Malimath
(V.S.MALIMATH)
CHAIRMAN